

12.24 hrs.

MATTERS UNDER RULE 377

[English]

- (i) Need to complete the remaining part of Ajmeri Gate-Delhi Gate Development Scheme

SHRI JAI PRAKASH AGARWAL (Chandni Chowk) : I want to draw the kind attention of the House to a matter of utmost public importance relating to my parliamentary constituency in Delhi. The development work on the Delhi Gate—Ajmeri Gate Development Scheme should have started in 1970, when the Standing Committee of the Delhi Municipal Corporation passed Resolution No. 354 about this Scheme urging the Government to start work immediately. The development work was then taken up by the then Slum Development Wing of the DDA in 1975. The part of the scheme relating to development of areas of Ajmeri Gate-Turkman Gate was taken up by clearing these areas, constructing 164 tenements and allotting them to the affected families. Also about the same time, work on part 7 of the Scheme was taken up and 460 flats were constructed and allotted.

The work on parts 4 and 5 of the scheme and Part II of the Scheme was started in 1982. Some of the areas were got vacated by shifting the families. However, the construction work was not taken up because by the end of the Sixth Plan the Slum Clearance Scheme was only partially implemented in which only old buildings could be demolished and construction work was held over for want of clearance of the Scheme by the School of Planning and Architecture, New Delhi.

I urge upon the Government that construction work in the remaining parts of Scheme I and the whole of Scheme in part II of the Ajmeri Gate—Delhi Gate Development Scheme should be started immediately.

- (ii) Need to expedite the execution of work on the gas based fertilizer plant at Shahjahanpur

SHRI JITENDRA PRASADA (Shahjahanpur) : Sir, the execution of work

for the gas based fertiliser plant at Shahjahanpur has not commenced yet. The plant is now much behind the time schedule set by the Government earlier, in spite of the fact that the pipeline has been laid for this plant and the gas is being wasted.

The Letter of Intent issued to the APJ Group as promoter of the Plant expired six months back. A new promoter has to be appointed but till now no decision has been taken by the Government.

I urge upon the Government to appoint a promoter for this plant in the public sector or the cooperative sector forthwith. Any delay in taking the decision will be a breach of commitment given to the people of Uttar Pradesh.

MR. DEPUTY SPEAKER : Shri Shantaram Potdukhe—Absent.

SHRI G.M. BANATWALLA (Ponnani) : Sir, these Members were present and now they are under the wrong impression that this item will come up later, so they have left. You see because of this mismanagement and chaos, how the Members are facing inconvenience. They were all sitting here. They thought that the matter under rule 193 is under discussion; so, they have left. Now you call them tomorrow. Their right must be protected, whatever they wanted to say... (Interruptions)

SHRI S. JAIPAL REDDY (Mahbubnagar) : Sir, the confusion of the House is getting compounded because Mrs. Sheila Dikshit has been transferred to Prime Minister's office... (Interruptions)

MR. DEPUTY SPEAKER : We will see later on when it comes to that...

(Interruptions)

MR. DEPUTY SPEAKER : Prof. Chandra Bhanu Devi.

[Translation]

- (iii) Need for Consumer Protection Movement in the country

PROF. CHANDRA BHANU DEVI (Balija) : Mr. Deputy Speaker, Sir, if the consumer in our country is badly exploited,